

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REGISTERED

Commercial Complex(BDA)
Indira Nagar,
BANGALORE- 560 038.

Dated 24 Nov '86

Application No. 841 /86(T)
WP No. 32116/81

Applicant

Ms. Raghavendra

To , Ms. Raghavendra, Senior Research Assistant, - Applicant
Central Silk Research & Training Institute,
Extension Sub-Unit, Kollegal, ~~Distt~~ Distt: Mysore

versus

- 1) Secretary & Commissioner,
Commerce (Textiles) Department,
Govt. of India, Ldyog Bhawan,
New Delhi - 110011.
- 2) The Central Silk Board (By its Chairman),
39, II Cross, United Mansion,
M.G. Road, Bangalore - 560001.
- 3) Secretary, Central Silk Board,
39, II Cross, United Mansion,
M.G. Road, Bangalore - 560001.

4) The Director,
The Central Sericultural
Research and Training
Institute,
Mananthadi Road,
Srirampuram,
Mysore.

- Respondents

SUBJECT: Sending copies of Order passed by the Bench in
Application No. 841/86(T) (WP No 32116/81)

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Please find enclosed herewith the copy of the Order/

Interim Order passed by this Tribunal in the above said Application

No. 841/86(T) on 22.10.86

Encl: as above.

S. J. S.
S. J. S.
F. D.
F. D.

R. R. Ray
(N. R. RAMAMURTHY)
SECTION OFFICER
(JUDICIAL)

Leftmost:- 1) Sri S.S. Guttal, Advocate
G. S. S. Guttal, Advocate
609, 45th A' cross,
Gt. Block, Rajaji Nagar,
Bangalore - 560010. - for applicant

Janet
Janet
24/11/86

...../2

2) Sri Vasudeva Rao,

Advocate,
Central Govt. Standing Counsel,
High Court of Karnataka Building,
Bangalore - 1
- For Respondent
No. 1

3) Sri Mani Gowda, Advocate,

Or Sri Shivaresh Patil,
Advocate,

"Nandi", 24, 8th Main Road,
1st Cross, Vasantha Nagar,
Bangalore - 560052.

} For Respondents
2, 3 and 4.

A.NO 841/86 (T)

Date

Office Notes

Orders of Tribunal

The applicant is an employee of the Central Silk Research and Training Institute, which is an institution under the control of the Central Silk Board. This is a transferred application received from the High Court of Karnataka.

When the matter came up for hearing today, nobody appeared for the applicant. Shri Mari Gouda on behalf of Shri Shivraj Patil, learned counsel for the respondents 2, 3 and 4 submits that the Central Silk Board is an autonomous body constituted under the Central Silk Board Act, 1948 and therefore the subject matter of this application is not within the jurisdiction of this Tribunal. As no notification has been issued under section 14(2) of the Central Administrative Tribunals Act, 1985, conferring jurisdiction on this Tribunal over matters relating to Central Silk Board or the institutions under it, this application will have to be transferred back to the High Court of Karnataka for disposal.

We agree with the learned counsel and direct the registry to re-transfer this to the High Court of Karnataka for disposal.

Ch.Ramakrishna Rao *P.Srinivasan*

(CH.Ramakrishna Rao) Member (J)

22.10.86

(P.Srinivasan) Member (A)

22.10.86

- True Copy -

R.Ch.86
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE